

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1213

ANSWERED ON:30.11.2005

EXTENSION OF SERVICE OF OFFICIALS UNDER CBI SCANNER

Mahato Shri Bir Sing; Prasad Shri Hari Kewal; Renge Patil Shri Tukaram Ganpatrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether extension of service beyond the age of superannuation can be given to a person under CBI scanner;
- (b) if so, the details of rules laid down by the Government and the circular issued by the Prime Minister's Office in this regard;
- (c) whether various Ministries/Departments have extended the services of several high ranking officials in violation of these rules and circular;
- (d) if so, the number of such officials in the Ministry of Textile alongwith their names whose services have been extended by the Ministry during the last one year till date; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): Rule 56(d) of Fundamental Rules provides for grant of extension beyond the age of superannuation to certain categories of Government servants. As per existing Government instructions, officers who do not have good reputation for integrity and honesty should not be considered for grant of extension in service. These instructions also provide that all proposals for extension in service beyond the age of superannuation should be referred to the Department of Personnel & Training.

(c) to (e): Information is being collected and will be laid on the Table of the House.